

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3315
TO BE ANSWERED ON 10.08.2015**

VACANT RAILWAY LAND

3315. SHRI ASHWINI KUMAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of railway land lying vacant or under unauthorised occupation on Panipat-Karnal railway zone;**
- (b) whether the Railways propose to utilize this unused and vacant land under unauthorised occupation for commercial purpose; and**
- (c) if so, the details thereof and the steps taken by the Railways in this regard?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a): About 22 hectare Railway land is lying vacant and 1.2 hectare is under unauthorised occupation on Panipat-Karnal section of Northern Railway.

(b)&(c): The vacant land and land under unauthorised occupation is meant for servicing/maintenance of track/bridges/other Railway infrastructure and for use of Railway's future operational requirement and development of ancillary logistic support/ infrastructure facilities. Railway has already taken action for eviction of encroachers from Railway land under unauthorised occupation under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 (PPE Act, 1971).
